NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 265 of 2020

In the matter of:

Ankit International (Sole Proprietorship of Arun Jain) ....Appellant

Vs.

Unitech Machines Ltd. Through Resolution Professional Vivek Raheja & Anr. ....Respondents

Present:

Appellant: **Mr. Krishnendu Datta, Senior Advocate with Mr. Rahul Gupta, Mr. Prem Kumar Kamala Sekaran, Advocates.**

Respondents: **Mr. Vivek Raheja (IRP), Ms. Divya Gattani, Mr. Neeraj Gupta, Advocates for R1.**
Mr. Alok Kumar, Ms. Drishti Harpalani, Ms. Somya Yadava, Advocates for R2.

ORDER

(Through Virtual Mode)

06.01.2021: Reply affidavit on behalf of Respondent No.2- Committee of Creditors has been filed vide Diary No.24283. The same is taken on record. Learned counsel for the Respondent No.2 may make a copy thereof available to Mr. Krishnendu Datta, Senior Advocate representing the Appellant during the course of day. Status report filed by Respondent No.1 is taken on record. Learned counsel for the Appellant may file rejoinder to the reply-affidavit of Respondent No.2 within 10 days.

List the appeal 'for admission (after notice)' on 9th February, 2021.

Meanwhile, interim directions to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g